



\$~85

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 2701/2024 & CM APPL. 11023-11024/2024**

LATE MR DEV DUTT SHARMA

..... Petitioner

Through: Mr. Gaurav Bharadwaj, Mr. Pranut
Sharma & Mr. Rahul Bhati, Adv.
M: 9873777575
Email: adv.pranutsharma@gmail.com

versus

UNION OF INDIA & Ors.

..... Respondents

Through: Mr. N.K. Aggarwal, Adv. for R-1
(Through VC)
Mr. Santosh Kumar Rout, Adv. with
Mr. Kumar Satish Shah & Ms.
Dharna, Adv. for R-2 (Through VC)

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

%

22.02.2024

CM APPL. 11023/2024 (For Exemption)

1. Exemption allowed, subject to just exceptions.
2. Application is disposed of.

CM APPL. 11024/2024

3. The present is an application for condonation of delay of 29 days in re-filing the present petition.
4. Considering the submissions made in the present application, the delay in re-filing the present petition is condoned.
5. Accordingly, the application is disposed of.



W.P.(C) 2701/2024

6. The present petition has been filed with the following prayers:

“xxx xxx xxx

i) Issue a writ of certiorari or any other appropriate writ order or direction, declaring that the action of the respondents in delaying Insurance claim under PMSBY Scheme to the Petitioner is illegal, arbitrary, unconstitutional.

ii) Issue a writ of mandamus or any other appropriate writ, order or direction, directing the respondents no. 1 to 3 to pay Insurance Claim under PMSBY Scheme w.e.f. 01.12.2023 along with interest@ 18% p.a. till the date of realization of the same.

xxx xxx xxx”

7. It is submitted that the petitioner was covered under the Insurance Scheme under the Pradhan Mantri Suraksha Bima Yojna (“PMSBY”) and paying premium towards the said Insurance Scheme. The risk coverage under the said scheme is Rs. 2 Lakhs for accidental death and full disability and Rs. 1 Lakh for partial disability. The premium of Rs. 20/- per annum used to be deducted from the account holder’s bank account through auto debit facility in one installment.

8. It is submitted that the wife of the petitioner in the month of November, 2022 instituted the claim under the aforesaid scheme of PMSBY at respondent no.2-Punjab National Bank, Maharani Bagh.

9. Learned counsel appearing for the petitioner submits that the son of the deceased wrote several letters and reminders to the Planning and Development Department and respondent no.3, but no action has been taken to release the insurance claim.

10. Issue notice to the respondents. Notice is accepted by learned counsels appearing for respondent nos. 1 and 2.



11. Let notice be issued to respondent no.3.
12. Let reply be filed within a period of four weeks.
13. Rejoinder thereto, if any, be filed within two weeks thereafter.
14. Learned counsel appearing for respondent no.1 submits that in the first instance let reply be filed by respondent nos. 2 and 3. It is ordered accordingly.
15. Re-notify on 15th May, 2024.

MINI PUSHKARNA, J

FEBRUARY 22, 2024/kr